

**LAW AND JUDICIARY DEPARTMENT**

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,  
Mumbai 400 032, dated the 31st March 2023.

*NOTIFICATION*

CODE OF CRIMINAL PROCEDURE, 1973.

No. SANKIRN 0118/158/C.R.37/DESK 11.—In exercise of the powers conferred by sub-section (3) of section 7 by read with section 9 of the Code of Criminal Procedure, 1973 (2 of 1974), in its application to the State of Maharashtra, and of all other powers enabling it in this behalf, the Government of Maharashtra after consultation with the High Court of Judicature at Bombay, hereby, with effect from 7th April 2023, creates a Sessions Sub-Division for the revenue villages specified in the Schedule appended hereto, in Thane Taluka in Thane District and establishes the Court of Sessions at Belapur to be presided over by the Additional Sessions Judge, for trial of cases arising within the limits of the said Sessions Sub-Division. The Sessions Judge, Thane, shall also be the Sessions Judge for the Sessions Sub-Division, Belapur, Navi Mumbai, and shall have the powers to withdraw unto himself or assign to any other Court of competent jurisdiction, the cases from the said Sessions Sub-Division, or to assign unto the Additional Sessions Judge at Belapur, Navi Mumbai, any such cases as he thinks fit.

*SCHEDULE*

( List of the revenue villages in Thane Taluka included in the jurisdiction of the Sessions Sub-Division, Belapur, Navi Mumbai in Thane District )

1	Belapur	16	Pavne
2	Darave	17	Borivali
3	Karave	18	Bonsar
4	Nerul	19	Kukshet
5	Sarsole	20	Ghansoli
6	Sonkhar	21	Talavli
7	Shirvne	22	Savli
8	Turbhe	23	Dive
9	Sanpada	24	Gothivali
10	Vashi	25	Tetavli
11	Juigaon	26	Airoli
12	Khairne	27	Rabale
13	Koperkhairne	28	Dighe
14	Mahape	29	Ilthan
15	Advali-Butavli	30	Chinchvli

By order and in the name of the Governor of Maharashtra,

N. V. JIWANE,  
Legal Advisor-cum-Joint Secretary to Government.